

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA NO. 102 of 2016 IN
DFR NO. 2470 of 2015

Dated: 23rd February, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Maharashtra State Electricity Distribution Co. Ltd. Appellant (s)
Versus
Emco Energy Ltd. & Ors.Respondent (s)

Counsel for the Appellant(s) : Mr. G. Saikumar
Ms. Soumya Saikumar
Ms. H Mehta

Counsel for the Respondent(s) : Mr. Anand K. Ganesan for R.3
Mr. Vishrov Mukherjee
Mr. Rohit Venkat for R.1

ORDER

IA NO. 102 of 2016
(Appl. for condonation of delay in re-filing)

There is 46 days delay in re-filing this appeal. In this application, the applicant/appellant prays that the delay in re-filing may be condoned.

For the reasons stated in the application, the delay in re-filing is condoned.
Application is disposed of.

Registry is directed to number the appeal and list it on **04.03.2016.**

(I.J. Kapoor)
Technical Member
ts/dk

(Justice Ranjana P. Desai)
Chairperson